

2023 LiveLaw (SC) 805

IN THE SUPREME COURT OF INDIA

DR. D.Y. CHANDRACHUD; CJI., J.B. PARDIWALA; J., MANOJ MISRA; J.

Writ Petition(s)(Civil) No(s). 177/2023; 18-09-2023

G. NIRANJAN *versus* ELECTION COMMISSION OF INDIA & ANR.

Registration of Electors (Amendment) Rules 2022; Rule 26B - Submission of the Adhar number is not mandatory for electoral rolls. The Election Commission of India has given an undertaking to the Supreme Court that it will issue "appropriate clarificatory changes" in Forms 6 and 6B (for Registration in E-Roll) which required details of Aadhaar number for the purpose of electoral roll authentication for new voters. (Para 2)

For Petitioner(s) Mr. Narendar Rao Thaneer, Adv. Mr. P. Santhosh Kumar, Adv. Mr. Akshay Mann, Adv. Ms. Medha Singh, Adv. Mr. Sravan Kumar Karanam, AOR

For Respondent(s) Mr. Sukumar Pattjoshi, Sr. Adv. Mr. Amit Sharma, AOR Mr. Dipesh Sinha, Adv. Ms. Pallavi Barua, Adv. Ms. Aparna Singh, Adv. Mr. Tushar Mehta, Solicitor General Mr. K M Nataraj, A.S.G. Mr. Kanu Agarwal, Adv. Mr. Sharath Nambiar, Adv. Mr. Pratyush Shrivastava, Adv. Ms. Ruchi Gour Narula, Adv. Mr. Arvind Kumar Sharma, AOR

ORDER

1 Mr Sukumar Pattjoshi, senior counsel appearing on behalf of the Election Commission of India with Mr Amit Sharma, counsel states nearly 66,23,00,000 Adhar numbers have already been uploaded in the process of finalising electoral rolls.

2 Mr. Pattjoshi further states that the submission of the Adhar number is not mandatory under Rule 26-B of the Registration of Electors (Amendment) Rules 2022 and hence the Election Commission is looking into issuing appropriate clarificatory changes in the forms introduced for that purpose.

In view of the above statement, the Writ Petition is disposed of.

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